

THE INCOME TAX APPELLATE TRIBUNAL
"SMC" Bench, Mumbai
Shri Shamim Yahya (AM)

I.T.A. No. 7450/Mum/2018 (Assessment Year 2013-14)

Hitesh Ramniklal Mehta 2, Keshav Niwas 20, Nepeansea Road Mumbai-400 026. PAN : AAUPM8724H (Appellant)	Vs.	ITO-19(1)(5) Matru Mandir Room No. 215 Tardeo Road Mumbai-400007. (Respondent)
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Assessee by	None
Department by	Ms. Smita Verma
Date of Hearing	01.12.2020
Date of Pronouncement	01.12.2020

ORDER

This is an appeal by the assessee is directed against the order of learned Commissioner of Income Tax (Appeals) [in short learned CIT(A)] dated 29.10.2018 pertaining to A.Y. 2013-14.

2. The grounds of appeal relate to confirmation of penalty u/s. 271(1)(c) of the I.T. Act of Rs. 4,01,967/-.

3. At the outset, in this case the assessee by a written submission has stated that the assessee has opted for solution of dispute under the Vivaad se Vishwas Scheme. Hence, the assessee seeks permission to withdraw the appeal. Learned Departmental Representative does not have any objection in this regard. Hence, this appeal is permitted to be withdrawn.

4. In the result, appeal stands dismissed as withdrawn.

Order pronounced under Rule 34(4) of the ITAT Rules by placing the result on notice board on 01.12.2020.

Sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER

Mumbai; Dated : 01/12/2020

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

BY ORDER,

(Assistant Registrar)
ITAT, Mumbai

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